

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

**ORIGINAL APPLICATION NO.1411 OF 2003**

ALLAHABAD THIS THE 9<sup>TH</sup> DAY OF JANUARY 2009

**HON'BLE MR. JUSTICE A. K. YOG, MEMBER-J**  
**HON'BLE MR. S. N. SHUKLA, MEMBER-A**

Trigunand Misra Son of Sri Kailash Misra,  
Resident of Village Bijapur Jhangtor,  
District Deoria at Present TCM III,  
North Eastern Railway Mau,  
District- Mau.

..... .Applicant

By Advocate : Shri K. K. Srivastava

Versus

1. Union of India through General Manager,  
North Eastern Railway, Gorakhpur.
2. Divisional Railway Manager (Karmic)  
North Eastern Railway,  
Varanasi.
3. Divisional Railway Manager/Signal and  
Telecommunication, North Eastern Railway,  
Varanasi.
4. Divisional Signal & Telecommunication  
Engineer (CTC) Gorakhpur.
5. Asstt. Signal and Telecommunication Engineer  
Mau Junction, Mau.

..... . Respondents

By Advocate : Shri K. P. Singh

**AND**  
**ORIGINAL APPLICATION NO.390 OF 2003**

Trigunand Misra Son of Sri Kailash Misra,  
Resident of Village Bijapur Jhangtor,  
District Deoria at Present TCM III,  
North Eastern Railway Mau,  
District- Mau.

..... .Applicant

By Advocate : Shri K. K. Srivastava

Versus *(b)*

1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
2. Divisional Railway Manager (Karmic) North Eastern Railway, Varanasi.
3. Divisional Railway Manager/Signal and Telecommunication, North Eastern Railway, Varanasi.
4. Divisional Signal & Telecommunication Engineer (CTC) Gorakhpur.
5. Asstt. Signal and Telecommunication Engineer Mau Junction, Mau.

..... Respondents

By Advocate : Shri K. P. Singh

O R D E R

DELIVERED BY JUSTICE A. K. YOG, MEMBER-J

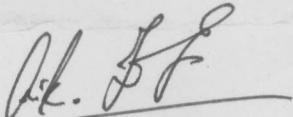
1. Heard OA No.1411/03 along with the record of OA No.390/03.
2. Perused pleadings as well as the reliefs claimed in both the above OAs. Apparently the two OAs are over-lapping as in effect aimed to seek similar and identical reliefs on virtually identical pleadings. Applicant is apparently guilty of "Abusing process of Law/Court" by concealing relevant and material facts in subsequent OA. It is, thus, a case of playing 'fraud' upon court.
3. OA No.1411/03 and the connected OA No.390/03 both are dismissed.

*[Signature]*

4. No Costs. Copy of this order be sent to the applicant and the respondents by Speed Post AD within one week for information.



(S. N. SHUKLA)  
Member-A



(JUSTICE A.K. YOG)  
Member-J

/ns/